

The time of four weeks given to the States to respond expired on 21st July. Only the States of Karnataka, Uttar Pradesh, Manipur, Chhattisgarh and Union Territory of Chandigarh have responded so far and others have been reminded to expedite their comments. No State has rejected the Bill.

Steps taken by IGNOU to increase enrolment of students

652. SHRI M. V. MYSURA REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that IGNOU is identifying a few districts from various States to pay special focus to increase the students' Gross Enrolment Ratio (GER);

(b) if so, the details of districts identified in the country, with a particular reference to Andhra Pradesh; and

(c) the special activities IGNOU is undertaking to increase GER in the identified districts in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (c) As per information furnished by Indira Gandhi National Open University (IGNOU), the University has identified 120 Educationally Backward Districts (EBDs) in the country (GER between 3-7%) with a view to enhance enrolment in the higher education. No district in Andhra Pradesh fits the criterion adopted by IGNOU. However, IGNOU is making efforts to increase enrolment through its Hyderabad and Vijaywada Regional Centres in the State of Andhra Pradesh.

Admission to poor students in private universities

†653. SHRI KAPTAN SINGH SOLANKI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of private universities in the country which have acquired land by paying nominal amount to Government;

(b) whether all these universities are offering 20 per cent seats to poor students;

(c) if not, whether Government has received complaints in this regard; and

(d) if so, the details thereof and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (d) According to University Grants Commission (UGC) there are 63 universities established by State Legislatures which are not publicly funded (private universities). The state-wise number of these universities is given in Statement (See below). According to UGC no such information is maintained centrally as the Commission has not framed any rules in this regard.

†Original notice of the question was received in Hindi.

Statement

State-wise number of private universities

Sl. No	Name of States/UTs	Number of Private Universities
1	2	3
1.	Andhra Pradesh	-
2.	Arunachal Pradesh	-
3.	Assam	01
4.	Bihar	-
5.	Chhattisgarh	03
6.	Goa	-
7.	Gujarat	07
8.	Haryana	03
9.	Himachal Pradesh	08
10.	Jammu and Kashmir	-
11.	Jharkhand	01
12.	Karnataka	-
13.	Kerala	-
14.	Madhya Pradesh	-
15.	Maharashtra	-
16.	Manipur	-
17.	Meghalaya	04
18.	Mizoram	01
19.	Nagaland	02
20.	Orissa	-
21.	Punjab	01
22.	Rajasthan	14
23.	Sikkim	04
24.	Tamil Nadu	-
25.	Tripura	01
26.	Uttar Pradesh	08

1	2	3
27.	Uttarakhand	05
28.	West Bengal	-
29.	Andaman and Nicobar Islands	-
30.	Chandigarh	-
31.	Dadra and Nagar Haveli	-
32.	Daman and Diu	-
33.	Delhi	-
34.	Lakshadweep	-
35.	Puducherry	-
TOTAL		63

Entrance tests for admission to Navodaya Vidyalayas

†654. SHRI KAPTAN SINGH SOLANKI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that admissions in Navodaya Vidyalayas are being made through entrance tests in violation of the Right to Education Act;
- (b) if so, the details thereof;
- (c) whether Government has decided to take any kind of action against the guilty officers; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (d) The Right to Education Act came into force on 01.04.2010. Selection test for a majority of Navodaya Vidyalayas took place in February, 2010, whereas for a few schools in winter-bound areas, the test was conducted in April, 2010.

Fake technical institutions

655. SHRI RAJKUMAR DHOOT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that many fake and non-existent technical institutions have been issuing diplomas/certificates to usurp grants/financial assistance under various schemes of Government for the benefit of specified sections of society;
- (b) if so, the details thereof, State-wise; and
- (c) the steps taken to bring to book all culprits to put to end this malpractice?

†Original notice of the question was received in Hindi.